

ITEM NO.5 Court 12 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5073/2020

(Arising out of impugned final judgment and order dated 18-09-2019 in CRLA No. 870/1987 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

JAI DUTT & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 4881/2020 (II)

Date : 05-01-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Parties:

Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Mr. Salman Khurshid, Sr. Adv.
Mrs. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Mr. Saif Naseem, Adv.
Ms. Lubna Naaz, Adv.
Ms. Sommya Chaturvedi, Adv.
for M/s. Equity Lex Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (Cr1) No. 5073/2020:

We have heard Mr. Rana Mukherjee, learned Senior Advocate appearing for the petitioner-State of U.P. and Mr. Salman Khurshid, learned Senior Advocate appearing for the respondents.

Leave granted.

Arguments concluded.

Judgment reserved.

SLP (Cr1) No. 4881/2020:

In the present case, the petitioner-accused has now claimed Juvenility and Annexure P-1 High School Examination - Marks Card issued by the Principal, Janta Adarsh Adarsh Higher Secondary School has been relied upon in support of the petitioner in which his date of birth is shown as 01.07.1971.

However, on the other hand, the State has filed a detailed counter affidavit along with the documentary evidences and according to the State, his date of birth is 05.05.1963. There is no rejoinder to the counter filed on behalf of the State.

On the request of Mr. Salman Khurshid, learned Senior Advocate, appearing for the petitioner-accused, put up on 24.01.2022.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER